

Action Plan for Enforcement of E-Waste Management Rules, 2022
(Time period: October 2023 to March 31, 2024)

S.No.	Challenges/ Activities	Stakeholder responsible for implementation	Action	Status of implementation
1.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	Inventorization for e-waste was completed in the year 2016 as directed on the basis of market survey method (methodology was provided by CPCB). Since the method had some insufficiencies, it was informed that new methodology will be formulated by CPCB. However, no new guidelines have been provided w.r.t. inventorization and method to do the same.
2.	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & Telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/Ministry of Commerce, Ministry of Electronics and telecommunication is required.	-
3.	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	There are no recyclers/dismantlers in U.T. Chandigarh
4.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No illegal e-waste recycling/dismantling is being done in Chandigarh. If required, support of the Deputy Commissioner will be obtained.
5.	Facilitate collection and disposal of e- waste	SPCBs/PCCs/District Administration/CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	E-waste generated in Chandigarh is collected, segregated, dismantled, recycled, treated and disposed off through authorised E-waste recyclers from other states.

				<p>Spreco Recycling Pvt. Ltd. Punjab, Ortech India Cooperation, H.P., Karo Sambhav (Producer Responsibility Organization) are available in Chandigarh to collect E-waste. Information of the collecting agencies is being displayed at various locations.</p> <p>Further, for Chandigarh being a very small territory, it is not feasible for setting up of e-waste recycling facility.</p>
6.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	Compliance is being monitored by the Deputy Commissioner as per the formulated District Environment Plan for U.T. Chandigarh.
7.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	<p>Regular workshops and collection drives are conducted regarding proper disposal of e-waste through authorised recyclers and NGOs.</p> <p>General public are also made aware of e-waste rules and its management through public notice in leading newspapers.</p> <p>Recently, CPCC in collaboration with a NGO and M/s Karo Sambhav has initiated massive e-waste awareness cum collection drive in Chandigarh from 16.03.2024. M/s Karo Sambhav will collect e-waste in their mobile van and direct it to authorized</p>

				<p>recyclers for safe and scientific disposal and recycling. The programme aims to create effective awareness in various Resident Welfare Associations (RWAs) of Chandigarh. In future more awareness programmes will be carried out to educate bulk consumers.</p> <p>E-waste Lab, for training w.r.t. Dismantling and Segregation of E-Waste (a project of Ministry of Electronics and Information Technology entitled "Capacity Building through skill and entrepreneurship development on E-waste Management) is being implemented by UIET, PU, Chandigarh.</p>
8.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	<p>State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</p> <p>The IEC Plan to be executed over one year.</p>	<p>Regular Awareness campaigns are being carried out in Chandigarh at the level of educational institutions and RWAs. In future more awareness programmes will be carried out to educate bulk consumers.</p> <p>Information of the collecting agencies is being displayed at various locations.</p>
9.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	<p>Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.</p>	<p>Strict vigil will be kept in U.T. Chandigarh by regular monitoring of vulnerable areas by CPCC.</p>

Part II: Compliance to Hon'ble NGT order dated 15.01.2021 and 12.03.2024

S.No.	Direction given	Status of implementation
1	<p>All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law.</p> <p>The E-waste needs to be shifted to the nearest TSDFs for safe disposal.</p> <p>Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>	<p>It is ensured that there is no illegal e-waste recycling/dismantling in Chandigarh. If required, support of the Deputy Commissioner will be obtained.</p> <p>There are no hotspots in Chandigarh.</p> <p>There are no dismantlers and recyclers in U.T. Chandigarh. E-waste generated in Chandigarh is collected, segregated, dismantled, recycled, treated and disposed off through authorised e-waste recyclers from other states.</p>

Part:III: ATR on CPCB's directions

S.No.	Direction dated	ATR
1	Directions dated 06.09.2022	Action Taken report submitted to CPCB vide our office letter no CPCC/ 2022/3009 dated 10.10.2022 in hard copy and through e-mail. Flag 'C' (Copy attached).
2	Directions dated 30.01.2024	Action Taken report submitted to CPCB through e-mail dated 14.03.2024 Flag 'D' (Copy attached).
3	Directions dated 19.02.2024	In respect of Direction issued it is informed that there is no recycler in U.T. Chandigarh



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

o/c (Regd.)

565

No. CPCC/2022/3009

Dated : 10/10/22

To,

The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110032

Sub : Regarding Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

This is in reference to your letter vide no. B-29016/1/(NGT)/22/WM-III Div./4073 dated September 8, 2022 on the above cited subject.

In this context, Action Taken Report w.r.t. E-waste management in Chandigarh under E-Waste Rules, 2016 is enclosed herewith for your information.


Arulrajan P., IFS,
Member Secretary

o/c

Action Taken Report w.r.t. E-waste Management in Chandigarh

S.No.	Direction under Section 18 (i) (b) of Water Prevention & Control of Pollution) Act 1974 and Air(Prevention & Control of Pollution) Act 1981 for management of E-waste	Action Taken
1.	To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction	There is no illegal /informal processing of e-waste in Chandigarh. If any complaint is received action will be taken accordingly.
2.	To carry out random inspections for auditing of authorized e-waste dismantling and recycling units as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, CPCC for assessing the material balance in terms of quantity of e-waste collected, quantity of ewaste dismantled/recycled vis a vis quantity reported, so as to ascertain leakage of ewaste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co- relating -it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. CPCC to ensure transparency in selection of units for random inspection;	N/A. At present there is no authorized e-waste recycling /dismantling facility in Chandigarh.
3.	To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, CPCC with focus on verification of collection targets;	As per the list provided by CPCB of Producers granted Authorisation under E-Waste Management Rules inspection is being carried out.
4.	To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and	Already regular meetings are being conducted under the Chairmanship of Adviser to the Administrator, Chandigarh for enforcement of E-Waste rules, 2016 in OA No. 606/2018. Further, as per the directions issued by CPCB in the matter related to OA No. 512 of 2018 for enforcement of E-Waste rules,2016 letter is written to the Deputy Commissioner, U.T. Chandigarh for implementation of said order (Copy attached).
5.	To carry out awareness programme for the stakeholders as per the provisions of EWaste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.	Regular Awareness campaign is being carried out in Chandigarh through NGOs /PROs. Around 800 activities done till date and more than 40,000 people impacted. PRO i.e. Karo Sambhav has organized various E-waste take back campaigns in Chandigarh. They have also integrated informal sector for proper e-waste collection and disposal.
6.	The above referred actions to be treated as continuous activity and be performed on regular basis.	Already doing.



No. CPCC/2022/ 3008

Dated : 10/10/22

To,

The Deputy Commissioner,
Chandigarh Administration,
Estate Office, Sector 17,
Chandigarh.

Sub : Regarding action related to informal trading, dismantling, and recycling of e-waste and to implement action plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (Punjab) for enforcement of E-waste (Management) Rules, 2016.

This is in reference to the above cited subject and letter vide no. B-29016/1/(NGT)/22/WM-III Div./4073 dated 06.09.2022 received from Central Pollution Control Board (CPCB) wherein directions have been issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

In this context, action is to be taken as per directions issued by CPCB and w.r.t the matter of OA. No. 512 of 2018 in Hon'ble NGT (Pb.) for enforcement of E-waste (Management Rules) 2016 with focus on following action points:

- i) IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling of E-waste. Regular awareness campaigns are being carried out in Chandigarh through NGOs/PROs by CPCC.
- ii) Checking of informal trading, dismantling, and recycling of e-waste. District Administration in coordination with CPCC has to carry out quarterly drive for checking of this activity and to identify the hotspots by constant vigil. The E-waste identified needs to be shifted to the nearest Treatment Storage and Disposal Facilities (TSDFs) for safe disposal. In this regard, a team under the supervision of Deputy Commissioner along with the members of Chandigarh Pollution Control Committee may be constituted.
- iii) Quarterly review of violations and enforcement actions and reports are needed to be filed with CPCB.

In view of above, you are requested to look into the matter on urgent basis.

Arulrajan P. IFS
Member Secretary

Re: Regarding compliance of the direction issued on 30.01.2024 under section-5 of the Environment(P) Act, 1986.

From : Vivek Pandey <cpcc-chd@nic.in> Thu, Mar 14, 2024 03:43 PM
Subject : Re: Regarding compliance of the direction issued on 30.01.2024 under section-5 of the Environment(P) Act, 1986. 1 attachment
To : Anand Kumar <wm3.cpcb@gov.in>, E Waste, CPCB <ewaste2.cpcb@gov.in>, gurnam <gurnamsingh.cpcb@nic.in>, MEETU PURI <mpuri.cpcb@nic.in>, jagdish cpcb <jagdish_cpcb@rediffmail.com>
Cc : rhythm aggarwal87 <rhythm.aggarwal87@gmail.com>

Respected Sir/Madam,

Ref. trailing mail, please find attached file w.r.t. submission of Action Taken Report (2023-24) regarding compliance to directions issued on 30.01.2024 under section-5 of the Environment(P) Act, 1986.

Regards.
Chandigarh Pollution Control Committee.

From: "Vivek Pandey" <cpcc-chd@nic.in>
To: "rhythm aggarwal87" <rhythm.aggarwal87@gmail.com>
Sent: Tuesday, February 27, 2024 2:16:03 PM
Subject: Fwd: Regarding compliance of the direction issued on 30.01.2024 under section-5 of the Environment(P) Act, 1986.

From: "jagdish cpcb" <jagdish_cpcb@rediffmail.com>
To: msppcb@gmail.com, seehq3@gmail.com, "Vivek Pandey" <cpcc-chd@nic.in>, hspcbhazardouswaste@gmail.com, hspcbms@gmail.com
Cc: "gurnam" <gurnamsingh.cpcb@nic.in>
Sent: Tuesday, February 27, 2024 10:43:07 AM
Subject: Fw: Fwd: Regarding compliance of the direction issued on 30.01.2024 under section-5 of the Environment(P) Act, 1986.

Respected sir,
kindly refer to the directions issued by CPCB dated 30.01.2024 under Section -5 of the Environment (P) Act, 1986, regarding registration of Producers, Manufacturers, Recyclers and Refurbishers on online E-Waste EPR Portal for management of E-Waste and verification of capacities allocated to the Recyclers. It is requested to take necessary action for the compliance of the above directions and submit Action Taken Report (ATR) within 15 days of receipt of the direction.

In the said context, it is again requested to submit the action taken report as per the attached format. The ATR may please be sent at ewaste2.cpcb@gov.in , mpuri.cpcb@nic.in , gurnamsingh.cpcb@nic.in

Action taken report w.r.t to directions issued under Section 5 of EPA Act,1986 regarding Registration of the Entities on the Online E-Waste EPR Portal for management of E-Waste in Chandigarh.

S.No	Directions	Proposed activities / Activities done w.r.t e-waste rules by CPCC																																																
a)	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-waste EPR Portal of CPCB;	<p>As per the information available on ewaste EPR portal there are 20 nos. of producers in Chandigarh registered on portal as per detail given below:</p> <table border="1" data-bbox="959 610 1541 2017"> <thead> <tr> <th data-bbox="959 610 1078 659">Producer ID.</th> <th data-bbox="1078 610 1270 659">Name of Unit</th> <th data-bbox="1270 610 1541 659">Address</th> </tr> </thead> <tbody> <tr> <td data-bbox="959 659 1078 736">3107</td> <td data-bbox="1078 659 1270 736">INDUS CREATIONS</td> <td data-bbox="1270 659 1541 736">House no.752, Sector 22A, Chandigarh 160002</td> </tr> <tr> <td data-bbox="959 736 1078 763">2882</td> <td data-bbox="1078 736 1270 763">iron man com</td> <td data-bbox="1270 736 1541 763">CHANDIGARH - 122332</td> </tr> <tr> <td data-bbox="959 763 1078 836">3269</td> <td data-bbox="1078 763 1270 836">ZEVPOINT</td> <td data-bbox="1270 763 1541 836">Plot No 361, Industrial Area, Phase 1, Chandigarh, 160002</td> </tr> <tr> <td data-bbox="959 836 1078 1008">7646</td> <td data-bbox="1078 836 1270 1008">SYSMED EXIM PRIVATE LIMITED</td> <td data-bbox="1270 836 1541 1008">FIRST FLOOR AND SECOND FLOOR, Sarangpur, KHASRA NO 46, SARANGPUR, OPPOSITE GURUDWARA, CHANDIGARH - 160014</td> </tr> <tr> <td data-bbox="959 1008 1078 1086">7839</td> <td data-bbox="1078 1008 1270 1086">Brightway Agencies</td> <td data-bbox="1270 1008 1541 1086">Ground and First Floor SCO 185 Sector 7C, CHANDIGARH - 160019</td> </tr> <tr> <td data-bbox="959 1086 1078 1163">4038</td> <td data-bbox="1078 1086 1270 1163">Reffair Innovations Private Limited</td> <td data-bbox="1270 1086 1541 1163">Plot No. 27, Transport Area, Sector 26, CHANDIGARH - 160019</td> </tr> <tr> <td data-bbox="959 1163 1078 1311">9870</td> <td data-bbox="1078 1163 1270 1311">PLEXONICS TECHNOLOGIES LIMITED</td> <td data-bbox="1270 1163 1541 1311">First Floor, Plot No 181/23, Plexonics Technologies Private Limited, Phase 1 Industrial Area, CHANDIGARH - 160002</td> </tr> <tr> <td data-bbox="959 1311 1078 1484">4842</td> <td data-bbox="1078 1311 1270 1484">STEEL STRIPS WHEELS LTD</td> <td data-bbox="1270 1311 1541 1484">SCO 49-50, SECTOR - 26 Madhya Marg, SCO 49-50, SECTOR -26 Madhya Marg, CHANDIGARH, Chandigarh, CHANDIGARH - 160019</td> </tr> <tr> <td data-bbox="959 1484 1078 1561">5534</td> <td data-bbox="1078 1484 1270 1561">PASSIM MEDICHEM AGENCIES</td> <td data-bbox="1270 1484 1541 1561">186 Industrial Area, Phase 2, CHANDIGARH - 160002</td> </tr> <tr> <td data-bbox="959 1561 1078 1639">5780</td> <td data-bbox="1078 1561 1270 1639">Vishal Enterprises</td> <td data-bbox="1270 1561 1541 1639">SCO 265, 2nd Floor, Sector 32-D, CHANDIGARH - 160030</td> </tr> <tr> <td data-bbox="959 1639 1078 1694">3392</td> <td data-bbox="1078 1639 1270 1694">INDE ENTERPRISES</td> <td data-bbox="1270 1639 1541 1694">745, Sector 8-B, CHANDIGARH - 160009</td> </tr> <tr> <td data-bbox="959 1694 1078 1771">4926</td> <td data-bbox="1078 1694 1270 1771">SURYA INTERNATIONAL</td> <td data-bbox="1270 1694 1541 1771">C.B.2-B SECTOR 23/C, CHANDIGARH - 160023</td> </tr> <tr> <td data-bbox="959 1771 1078 1871">4369</td> <td data-bbox="1078 1771 1270 1871">A N COMPONENTS</td> <td data-bbox="1270 1771 1541 1871">SCO 866, Off. 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		8977	HANUMAN ELECTRICALS	PLOT NO. 425A, INDUSTRIAL AREA, PHASE 2, CHANDIGARH - 160002																					
		3589	GLOBAL SYSTEMS	SCO 2905-06, Sector-22C, CHANDIGARH - 160022																					
		3102	ESSEN DEINKI	22, INDUSTRIAL AREA, PHASE 2, , CHANDIGARH - 160002																					
b)	To issue notice to all such entities who are operating without registration, followed by closure of such entities;	<p>Earlier Notices to 6 nos. of producers were forwarded repeatedly in July,2023 and February, 2024 for registration on EPR ewaste portal as per list available on official website of CPCB last updated on 26.04.2023.</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Name of Unit</th> <th>Address</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>M/s Hometech Digital Private Limited.</td> <td>SCO 363-364, Sector 35 B, Chandigarh -160022.</td> </tr> <tr> <td>2.</td> <td>M/s Avichal Associates</td> <td>SCO 109-110, Basement, Sector 17 B, Chandigarh.</td> </tr> <tr> <td>3.</td> <td>M/s Paramount Digital Business Systems (P) Ltd.</td> <td>SCO 111-113, Level 3, Sector 17 B, Chandigarh -160017</td> </tr> <tr> <td>4.</td> <td>M/s UT Electronics Private Limited (P) Ltd.,</td> <td>SCO 363-364, Sector 35 B, Chandigarh -160022</td> </tr> <tr> <td>5.</td> <td>M/s Plexonics Technologies Limited</td> <td>181/23, First Floor, Industrial Area, Phase 1, Chandigarh-160002.</td> </tr> <tr> <td>6.</td> <td>M/s Global systems</td> <td>SCO. 2905-06, First Floor, Sector 22 C, Chandigarh -160022</td> </tr> </tbody> </table>			S.No.	Name of Unit	Address	1.	M/s Hometech Digital Private Limited.	SCO 363-364, Sector 35 B, Chandigarh -160022.	2.	M/s Avichal Associates	SCO 109-110, Basement, Sector 17 B, Chandigarh.	3.	M/s Paramount Digital Business Systems (P) Ltd.	SCO 111-113, Level 3, Sector 17 B, Chandigarh -160017	4.	M/s UT Electronics Private Limited (P) Ltd.,	SCO 363-364, Sector 35 B, Chandigarh -160022	5.	M/s Plexonics Technologies Limited	181/23, First Floor, Industrial Area, Phase 1, Chandigarh-160002.	6.	M/s Global systems	SCO. 2905-06, First Floor, Sector 22 C, Chandigarh -160022
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c)	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability etc. as submitted on E-waste EPR Portal;	It is informed that as per our office records there is no Recycler/Dismantler/ Refurbishers in Chandigarh (U.T.)																							
d)	To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR	N.A.																							

	Portal as per verification as at point © above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;	
e)	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;	It is proposed that CPCC will conduct drive to identify and formalize the informal / Illegal ongoing activity in industrial area Phase 1& 2 and other possible location based on ground survey report.
f)	To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC etc.;	It will be based on outcome of Point (c)
g)	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point(e) and point (f) above.	Advertisement in leading newspaper in vernacular language is being published for awareness of e-waste to public in Chandigarh from time to time.
